

OFFICE OF THE DISTRICT JUDGE, PITHORAGARH

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No. 92 /Order Book-2021 Pithoragarh dated: April 26, 2021

OFFICE - MEMORANDUM

Subject: Regarding implementation of Notification No. 162/UHC/Admin.B/2021 dated 25-04-2021.

Hon'ble High Court of Uttarakhand, Nainital has been pleased to issue several directions to be followed in all the subordinate Courts of the State in view of imminent danger to human life by sudden spread of COVID- 19 virus vide notification no. 162/UHC/Admin.B/2021 dated 25-04-2021 read with notification no. 159/UHC/Admin.B/2021 dated 22-04-2021. (Copies enclosed).

In this regard it is hereby directed that all the directions issued by the Hon'ble High Court be followed by all concerned strictly with true letter and spirit.

With respect to the smooth functioning of Courts of Judgeship, Pithoragarh the following arrangements are hereby made:

1. The e-mail ids, for the purpose of sending requests along with the facts of the cases justifying the extraordinary circumstances, are as under:

Sl. No.	Name of Court Complex	e-mail ids
01	District Court, Pithoragarh	ukdc.pithoragarh@uk.gov.in
02	Out lying Court Civil Judge (Jr.Div.), Didihat, District Pithoragarh	ukdc.didihat@uk.gov.in
03	Out lying Court Civil Judge (Jr.Div.), Gangolihat, District Pithoragarh	ukdc.gangolihat@uk.gov.in
04	Out lying Court Civil Judge (Jr.Div.), Dharchula, District Pithoragarh	ukdc.dharchula@uk.gov.in

2. The details of nominated Judicial Officer are as under:

Sl. No.	Judicial Officer	Contact No.
01	Ms. Rashmi Goyal, Civil Judge (Sr.Div.), Pithoragarh.	+ 91 9456596075

3. VC links for case hearing in Judgeship, Pithoragarh are as under:

Sl. No.	Court	VC links
01	District & Sessions Judge, Pithoragarh.	https://meet.jit.si/DistrictJudgeCourtcasehearing
02	Chief Judicial Magistrate, Pithoragarh.	https://meet.jit.si/ChiefJudicialMagistrateCourtCaseHearing
03	Civil Judge (Sr.Div.), Pithoragarh.	https://meet.jit.si/CivilJudgeSeniorDivisionCourtCaseHearing
04	Outlying Court Civil Judge (Jr.Div.), Didihat, District Pithoragarh	https://meet.jit.si/CivilJudgeJuniorDivisionDidihatCourtCaseHearing
05	Outlying Court Civil Judge (Jr.Div.), Gangolihat, District Pithoragarh	https://meet.jit.si/CivilJudgeJuniorDivisionGangolihatCourtCaseHearing
06	Outlying Court Civil Judge (Jr.Div.), Dharchula, District Pithoragarh	https://meet.jit.si/CivilJudgeJuniorDivisionCourtDharchulaCaseHearing

Software : Jitsimeet

All above details be published in the official website of the District Court, Pithoragarh.


District Judge,
Pithoragarh.
26/4/21

Endorsement no. Memo/ Order Book-2021 dated as above
Copy to the following for information and necessary action:-

1. District Magistrate, Pithoragarh.
2. Superintendent of Police, Pithoragarh.
3. Chief Judicial Magistrate, Pithoragarh.
4. Secretary, District Legal Services Authority, Pithoragarh.
5. Civil Judge (Sr.Div.), Pithoragarh.
6. Civil Judge (Jr.Div.), Pithoragarh/Didihat/Gangolihat/Dharchula.
7. Judicial Magistrate, Ist Class, Pithoragarh.
8. Chief Medical Officer, Pithoragarh.
9. Officer In-charge, Record Room/Copying Department/Library, District Court, Pithoragarh.
10. Officer In-charge, Computerization, District Court, Pithoragarh.
11. Nodal Officers, e-Court Project, Judgeship, Pithoragarh.
12. District Government Counsel (Civil), Pithoragarh.
13. District Government Counsel (Criminal), Pithoragarh.
14. Prosecution Officer, Pithoragarh.
15. President/Secretary, Bar Association, Pithoragarh/Didihat.
16. Chief/Senior Administrative Officers, District Court, Pithoragarh.
17. Personal Officer/Senior Personal Assistant to the District Judge, Pithoragarh.
18. Senior Personal Assistants/Personal Assistants, Judgeship, Pithoragarh.
19. Nazarat/Accounts Section, District Court, Pithoragarh.
20. Notice Boards.

By order,



For

**Chief Administrative Officer,
District Court, Pithoragarh.**

Received
26.04.2021

HIGH COURT OF UTTARAKHAND, AT NAINITAL

NOTIFICATION

No.162/UHC/Admin.B/2021,

Dated 25.04.2021

Having considered the imminent danger to human life by sudden spread of COVID-19 virus, and alarming rise in number of persons affected by the said virus, in view of the health guidelines issued by the Government of India, and the State Government, and for safety of litigants, advocates, officers and staff of the Subordinate Courts, Hon'ble the Chief Justice is pleased to issue following directions in the larger public interest:-

1. All the Subordinate Courts of the State will remain closed from 26.04.2021 to 02.05.2021 and, 02.05.2021 being Sunday, will resume work w.e.f 03.05.2021 (Monday).
2. In addition to the work as mentioned hereunder, during the aforesaid period, when Courts are closed, only work relating to remand and bail will be done, as is done on holidays.
3. Where due to extreme urgency arising from any extraordinary circumstances, and the hearing of the matter can not wait till 03.05.2021, the Advocate concerned may request for hearing during the said period.
4. Advocates may send their requests to the e-mail address of the District Court concerned alongwith details of the facts of the case justifying the extraordinary circumstances that matter be taken up, despite the Courts being closed.
5. Every District Judges will get e-mail address created for all the Courts of the Judgeship for aforesaid purpose. The details of the e-mail address shall be displayed in the official website of the Judgeship.
6. District Judges will also publish details of one Judicial Officer, nominated by him, with his contact details in the official website, who may be contacted by the advocates for any information for the aforesaid purpose.
7. District Judge will decide as to if any matter require urgent hearing during the aforesaid period, and where he is of the opinion that the matter should be taken up during the aforesaid closure of the Courts, the matter shall be forwarded to the Jurisdiction Court.

SEEEN.
SEPRATE
ORDER BE
PASSED.
PUT UP
BEFORE
HON'BLE
J.J.

DISTRICT JUDGE
PITHORAGARH
26.04.2021

(Signature)

HIGH COURT OF UTTARAKHAND, AT NAINITAL

NOTIFICATION

No.159/UHC/Admin. B/2021

Dated: 22nd April, 2021

Keeping in view the sudden rise in COVID-19 positive cases and in light of the G.O. dated 22.04.2021 of the State Government issued for the purpose of sanitization of all the Government offices to prevent further spread of the pandemic, in larger interest of the litigants, advocates, officers and staff of the Subordinate Courts, Hon'ble the Chief Justice has been pleased to issue following directions:-

1. All the Subordinate Courts of the State will remain closed for the purpose of sanitization for two days on 23.04.2021 (Friday) and 24.04.2021 (Saturday), which shall also be carried out on 25.04.2021 (Sunday).
2. The Court will accordingly resume their work w.e.f. 26.04.2021 (Monday).
3. During the aforesaid period, when Courts are closed, work relating to Remand and Bail be only done, as is done on holidays.
4. In supersession of all previous orders, all the Subordinate Courts will take up work relating to only Remand, Bail and Temporary Injunction on and from 26.04.2021 (Monday) through Video Conferencing in the manner provided in Notification No.156 dated 13.04.2021 read with Corrigendum dated 15.04.2021.
5. The aforesaid work from 26.04.2021 (Monday) in the Subordinate Courts will be done by such minimum number of the Judicial Officers and Staff, on rotation basis, as directed by the District Judge/Judge, Family Court, in-charge, and the remaining Officers/Staff will work from home.
6. These directions will apply till further orders.

By Orders of Hon'ble the Chief Justice

Sd/-

I/c Registrar General

Dated: 22nd April, 2021

No.2109/UHC/Admin. B/2021

Copy for information and necessary action to:

1. Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun.

Received
26.04.2021

SEEN. CIRCUATE.
PUT UP BEFORE
HON'BLE D.J.

DISTRICT JUDGE
PITHORAGARH
26.04.2021

2. All District Judges/Principal Judge/Judge, Family Courts for information and necessary action.
3. Uttarakhand Judicial and Legal Academy, Bhowali, Nainital.
4. Member-Secretary, UKSLSA, Nainital.
5. President, Bar Council of Uttarakhand
6. P.P.S. to Hon'ble the Chief Justice for placing copy of this Notification before His Lordship.
7. P.S./P.A. to the Hon'ble Judges, for placing copy of the Notification before their Lordships.
8. All the Registrars/JRs/DRs/ARs of the High Court.
9. Officer I/c, NIC, High Court of Uttarakhand, Nainital with request to publish the Notification in official website of the High Court.
10. Guard file/Notice Board.


(Deputy Registrar)
Admin-B